Supplementary Cause List-1 Sr. No. 7

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 36/2020, EMG-CM No. 77/2020 & EMG-CM No. 78/2020.

Rashima and another

....Petitioner (s)

Through: - Mr. Suyash Singh Chandel, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir & ors

....Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 28.05.2020

EMG-CM No. 78/2020

The instant application has been filed by the petitioners seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

EMG-WP(C) No. 36/2020 & EMG-CM No. 77/2020

On request of learned counsel for the petitioners, adjourned.

List on 01.06.2020.

(RAJNESH OSWAL) JUDGE

Jammu 28.05.2020 (Rakesh)